

ANNUAL REPORT OF COMMISSIONER
FOR SCHEDULED CASTES AND
SCHEDULED TRIBES

The Minister of Legal Affairs (Shri Pataskar): On behalf of Shri Datar, I beg to lay on the Table a copy of the Annual Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1955, under article 338(2) of the Constitution. [Placed in Library. See No. S-375/56].

DEMANDS FOR EXCESS GRANTS
(RAILWAYS), 1953-54

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1953-54.

PETITION RE. SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

Shri Ramachandra Reddi (Nellore): Sir, I beg to present a petition signed by 17 petitioners in respect of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

BUSINESS OF THE HOUSE

Dr. Jaisoorya (Medak): On a point of information, may I know when the hon. Minister of Railways will be able to give us a final statement which he promised with regard to the recent accident at Mahbubnagar?

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): The hon. Member might probably have read in the paper that the offi-

cer has completed his enquiry. We hope to get his report in a day or two. Then it will be possible for me to inform you, Sir, as to when I can make a statement.

Mr. Speaker: We are closing this session on the 13th.

Shri Lal Bahadur Shastri: Before that.

Mr. Speaker: Before the session is over, not later than the 13th.

I wish to state about the half-hour discussion which is fixed for today on the motion of Shri V. P. Nayar, that the hon. Minister concerned is not able to be present here. On a prior occasion, he was present but Shri Nayar was not present on that day. Therefore, this may stand over to the next session. But to avoid lapsing, the hon. Member will give notice once again, and in the usual way a time will be provided for it and discussion will be held in the next session.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL—Concl'd.

Mr. Speaker: The House will now resume further discussion on the motion to consider the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill. The time allotted is six hours, time already taken is 2 hours 21 minutes.

The Minister of Legal Affairs (Shri Pataskar): This is a very short Bill and has already been explained at the time when the motion was moved by the hon. Home Minister. The purpose of the Bill naturally is to give representation to certain Scheduled Castes and Scheduled Tribes who are enumerated in the lists attached and who will be entitled to get their franchise.

As hon. Members are aware, there was a Commission appointed and it